

## ASSAM ACT No. XX OF 1961

## THE ASSAM APPROPRIATION (No. IV) ACT, 1961

As passed by the Assembly

Received the assent of the Governor on the 10th November 1961

[ Published in the *Assam Gazette*, Extraordinary, dated the 13th November 1961 ]An  
Act

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Assam to the Service of the year ending on the thirty-first day of March, 1962,

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title and commencement 1. This Act may be called the Assam Appropriation (No. IV) Act, 1961.

Withdrawal of Rs.10,21,29,186 from and out of the Consolidated Fund of the State of Assam for the financial year, 1961-62. 2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of ten crores, twenty-one lakhs, twenty-nine thousand, one hundred and eighty-six rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1962 in respect of the services specified in column (2) of the Schedule.

Appropriation. 3. The sums, authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March 1962.

## SCHEDULE

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total Rs.
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	
2	Charges on account of Land Revenue.	..	1,566	1,566

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
5	Charges on account of Forests.	1,14,800	...	1,14,800
8	Charges on account of Sales Tax and other Taxes and Duties.	1,83,000	...	1,83,000
	Charges on account of Interest on debt and other obligations.	...	6,54,506	6,54,506
11	Charges on account of General Administration.	2,75,400	...	2,75,400
12	Charges on account of Administration of Justice.	2,000	...	2,000
13	Charges on account of Jails	80,000	...	80,000
14	Charges on account of Police.	85	1,01,799	1,01,884
17	Charges on account of Education.	6,93,320	2,465	6,95,785
18	Charges on account of Medical.	2	...	2
19	Charges on account of Public Health.	3,80,000	...	3,80,000
20	Charges on account of Agriculture.	...	591	591
21	Charges on account of Agriculture—II—Fisheries.	...	...	...
22	Charges on account of Rural Development.	2,06,250	...	2,06,250
23	Charges on account of Animal Husbandry.	62,200	...	62,200

(1) Grant No.	(2) Service and purposes (Majors Head)	(3) Sums not exceeding		
		Voted by the (Assembly)	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
30	Charges on account of Com- munity Development Pro- jects N. E. S. and Local Development Works.	6,26,000	...	6,26,000
31	Charges on account of Civil Works (Excluding Tools and Plant and Establish- ment).	15,65,448	1,022	15,66,470
33	Charges on account of Famine Relief.	100	...	100
34	Charges on account of Superannuation Allowan- ces and Pension, etc.	50,000	...	50,000
35	Charges on account of Sta- tionery and Printing.	86,064	...	86,064
37	Charges on account of Mis- cellaneous II Donations for charitable purposes, etc.	8,42,246	...	8,42,246
38	Charges on account of Miscellaneous—III—Con- tributions.	49,000	...	49,000
39	Charges on account of Miscellaneous—IV—Ex- penditure on issue of Free Ration, etc.	7,45,236	...	7,45,236
55	Charges on account of Capital Account of Civil Works outside the Reve- nue Account,	...	1,07,149	1,07,149
59	Charges on account of Capital Outlay on Schemes of Government Trading.	...	19,508	19,508
	Charges on account of Re-payment of Debt.	...	9,06,05,029	9,06,05,029

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total
		Voted by the Assembly	Charged on the Consolidated Fund	
60	Charges on account of Loans and Advances, etc., [ I—Loans to Local Bodies ].	3,21,300	...	3,21,300
61	Charges on account of Loans and Advances, etc., [ II—Agricultural Loans, etc. ].	18,25,100	...	18,25,100
62	Charges on account of Loans and Advances, etc., [ III—Loans to Autonomous District Councils, etc. ].	18,000	..	18,000
65	Charges on account of Loans and Advances, etc., [ VI—Industrial Loans ].	3,60,000	...	3,60,000
67	Charges on account, of Loans and Advances, etc., [ VIII—Educational Loans ].	1,50,000	...	1,50,000
68	Charges on account of Loans and Advances, etc., [ IX—Tea Garden Land Utilisation Loans, G. M. F. Loans, Fishery Development Loans, etc. ].	20,00,000	...	20,00,000
	Grand total	1,06,35,551	9,14,93,635	10,21,29,186

## ASSAM ACT No. XXI OF 1961

## THE ASSAM APPROPRIATION (No.V) ACT, 1961

As passed by the Assembly

(Received the assent of the Governor on the 10th November 1961)

[Published in the Assam Gazette, Extraordinary, dated the 13th November 1961]

An  
Act

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1958 in excess of the amount authorised or granted for the said services

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title 1. (1) This Act may be called the Assam Appropriation (No.V) Act, 1961.